

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Parents of minor victim along with Victim are also present.
Ms. Vijaya Tyagi-Ld. Counsel for the applicant/ accused.

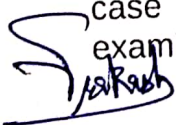
This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Reply of bail application already filed.

Arguments on bail application heard. Reply perused.

After referring to the allegations appearing in the FIR, it is argued by Id. Counsel that applicant is totally innocent and has been falsely implicated in this case; he is custody since 27.02.2020 and is no more required for the purpose of investigation as charge-sheet has already been filed in this case. It is further argued that applicant is a young boy, who has already qualified written examination for the post of Sub-Inspector of Delhi Police and needs to appear in physical exam to be held in mid of June 2020. It is further argued that the applicant has to appear in UPSC examination to be held on 21.06.2020 and allegations made in the FIR are totally false and concocted one. It is further argued that the applicant was studying in Library as on the date of alleged incident and there is delay in registration of present FIR, in as much alleged incident occurred on 24.02.2020 but FIR is registered on 27.02.2020. It is further argued that the applicant and victim are residing in the near vicinity and there were disputes already going on between the said two families on trivial issues and the present FIR is registered in order to seek personal vengeance against the applicant and his family. It is further argued that the entire career of the applicant shall be ruined in case he is not granted bail by the Court. Based on all these submissions, it is urged that the applicant may be granted bail on such terms and conditions as may be deemed fit by this Court.

Per contra, the bail application is strongly opposed by Id. Addl. PP, as also by the parents of the victim child, on the ground that there are serious allegations against the applicant, who took advantage of innocence of victim child and committed unnatural sexual assault against him. It is further argued that the case is at the stage of charge and all the material witnesses are yet to be examined in this case. Hence, the bail application should not be allowed.



Contd.....2

-2-

The applicant/ accused is statedly charge-sheeted in respect of offences punishable u/s 377 IPC & Sec.4 of POCSO Act with the allegations that on 24.02.2020 when victim child along with his grandmother were alone present in their house, the victim went to the shop of applicant/ accused for repair of mobile phone belonging to his grandmother and he caught hold of the penis of the victim child after putting down his pant.

No doubt, the investigation is complete, in view of filing of charge-sheet in this case but the fact remains that case is at initial stage and all the material witnesses including the victim child and his family members, who are prosecution witnesses in this case, are yet to be examined during trial. In the backdrop of the fact that the victim family and the family of applicant/ accused are residing in the same locality, the possibility of applicant/ accused intimidating the victim or influencing him in the event of release on bail, cannot be ruled out.

After considering the overall facts and circumstances of the present case including the nature of allegations and gravity of offence and in view of the discussion made herein above, no ground is made out at this stage for grant of bail to the present applicant. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides including to the father/ natural guardian of the victim child, if so requested.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Jagbir Singh is present and has filed list of previous
involvement of applicant/ accused.
Sh. Sanjay Madan, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

Reply of bail application already filed.

Heard on the bail application. Reply perused.

At the outset, it may be noted that this is 2nd interim bail
application moved on behalf of applicant/ accused and his previous application
was dismissed by Sessions Court on 05.05.2020.

While referring to the allegations appearing in the FIR, it is
argued by Counsel of applicant that he is young boy having deep roots into the
Society and he is the sole bread earner of his family consisting of his parents and
two minor children. It is further argued that the applicant is entitled to interim bail in
view of the criteria laid down in the Minutes of the Meeting dated 18.05.2020 of
High Powered Committee of Hon'ble Delhi High Court. It is further argued that co-
accused Noori had already been granted interim bail of 30 days vide order dated
23.05.2020 passed by Sessions Court and thus, the present applicant also
deserves to be granted interim bail on the ground of parity. Copy of order dated
23.05.2020 (supra) is also placed on record in support of said submissions.

Per contra, the bail application is strongly opposed by Id. Addl.
PP on the ground that there are serious allegations against the present applicant
and he has played main role in the commission of offences involved in this case.
He has pointed out that the present applicant had committed dacoity of Rs.40 lacs
at the gun point and part of looted money of Rs. 1 lac is recovered from his house.
He further argued that the role of co-accused Noori is altogether different from the
present applicant, as she was not present at the scene of crime and only one
passbook was recovered from her and she is charge-sheeted as being part of
criminal conspiracy hatched amongst the accused persons. It is therefore urged
that the bail application should not be allowed.

Contd.....2

-2-

As per case of prosecution, few offenders including the present applicant committed dacoity of Rs. 40 lacs at gun point from complainant Ambey Kumar on 08.09.2016 while he was bringing said amount from the office of Arch Finance Ltd. situated in Darya Ganj, as per direction of his employer. He allegedly played an active role and was allegedly present at the scene of crime while committing the incident in question. co- accused Noori was undisputed not present at the spot and her role is quite distinguishable from the role ascribed to the present applicant. Hence, he cannot seek parity qua said co-accused.

Moreover, the similar bail application of applicant/ accused is shown to have dismissed on 05.05.2020. There is no material change in the facts and circumstances, shown on his behalf. Even otherwise, there are serious allegations appearing against the present applicant on record. Co-accused Saleem is yet to be arrested and major part of looted amount of Rs. 36 lacs is yet to be recovered, as per reply filed by IO in this case.

After considering the overall facts and circumstances of the present case including the nature of allegations and gravity of offence and in view of the discussion made herein above, no ground is made out at this stage for grant of bail to the present applicant. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.378/14
PS:Lahori Gate
U/s 394/395/397/412/506/34 IPC
State Vs. Roop Singh & Anr.

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ ASI Mahesh Kumar of SOS-II/ Crime Branch is present and
has filed reply of bail application.
Sh. Ravi Tikania, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

The proceedings in the present application have been
conducted through video conferencing.

Heard. Perused.

Part submissions heard. In the reply filed by IO, he has mentioned
that similar bail application of applicant/ accused in this case, is already listed
before the Court on 30.05.2020. Hence, the present bail application is directed
to be listed with said bail application on 30.05.2020.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.10/16
PS:Rajender Nagar
U/s 302 IPC
State Vs. Sanjay Kumar

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Z. Abbas, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Copy of reply as received through whatsapp by Id. Addl. PP, filed. However, the said reply is silent regarding the verification of copies of medical papers regarding ailment of mother of applicant, as also about the previous involvement of present applicant in any other case.

Heard. Perused.

Issue notice of the application to IO/ SHO with direction to file the report on the following points:-

1. Report regarding verification of copies of medical papers of mother of applicant;
2. Report regarding previous Conviction, if any of applicant/ accused; and
3. Whether the applicant/ accused is previously involved in any other case or not.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 02.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.60/17
PS:Roop Nagar
U/s: 392/397/457/411/34 IPC r/w Sec.25/27 Arms Act
State Vs. Deepak

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused, which has been moved through DSLSA.

The present application has been produced before this Court, in view of order dated 28.05.2020 passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, THC, Delhi, whereby it has been observed that the present application does not fall under the criteria given by Hon'ble Delhi High Court.

Considering the fact that none has appeared on behalf of DSLSA, the present bail application stands adjourned to 02.06.2020 for arguments before concerned Court.

Ld. Secretary, DSLSA, Central District may be informed about the present proceedings, with request to depute Legal Aid Counsel to advance arguments in this matter on the next date.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.207/19
PS:IP Estate
U/s 328/376 IPC
State Vs. Mahesh Solanki

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Gurumukh Choudhary, Ld. Counsel for the applicant/
accused.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Reply of bail application already filed.

It may be noted that the applicant was granted interim protection vide order dated 03.12.2019 passed by Sessions Court and said protection is still being continued from time to time till date. It is not clear as to what is the present stage of investigation in this case.

In view of the above, notice to IO/SHO with direction to file status report as regards the stage of investigation and the evidence collected during investigation and the role, if any, of applicant/ accused, as revealed during investigation, for next date.

The present bail application is directed to be listed before Court concerned on 15.06.2020 for consideration. Interim order to continue till next date of hearing.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Nishant Rana, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply under the signature of SI Vinod along with list of previous involvement filed.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Issue notice of the application to IO/ SHO with direction to file detailed status report on the following points:-

1. Report regarding previous Conviction, if any of applicant/ accused; and
2. The stage of trial and the role allegedly played by applicant/ accused in the commission of alleged offence.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.
3. The present medical condition of applicant/ accused and the details of medical treatment, if any being provided to him.

Put up for report on the aforesaid points as well as for arguments on 01.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Rakesh Tanwar, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice of the application to IO/ SHO with direction to file detailed status report on the following points:-

1. Report regarding previous Conviction, if any of applicant/ accused; and
2. The stage of trial and the role allegedly played by applicant/ accused in the commission of alleged offence.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.
3. The present medical condition of applicant/ accused and the details of medical treatment, if any being provided to him.

Put up for report on the aforesaid points as well as for arguments on 02.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.463/17
PS:Timarpur
U/s 302/34 IPC
State Vs. Saurabh

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Rajender Chhabra, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Timarpur filed. Reply under the signature of Inspector Virender Kumar of PS

Heard. Perused.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.
3. The present medical condition of applicant/ accused and the details of medical treatment, if any being provided to him.

Put up for report on the aforesaid points as well as for arguments on 01.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Ravi Kaushal, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.


Issue notice of the application to IO/ SHO with direction to file detailed status report on the following points:-

1. Report regarding verification of death of father of accused, as per averments made in para no.4 of the bail application;
2. Report regarding previous Conviction, if any of applicant/ accused; and
3. The stage of trial and the role allegedly played by applicant/ accused in the commission of alleged offence.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.
3. The present medical condition of applicant/ accused and the details of medical treatment, if any being provided to him.

Put up for report on the aforesaid points as well as for arguments on 29.05.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.344/16
PS:Daryaganj
U/s 302/201/34 IPC
State Vs. Kamal

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Abhishek Sharma, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice of the application to IO/ SHO with direction to file detailed status report on the following points:-

1. Report regarding previous Conviction, if any of applicant/ accused; and
2. The stage of trial and the role allegedly played by applicant/ accused in the commission of alleged offence.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 29.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.303/14
PS:Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Sunil @ Kalu & Ors.

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Yogesh Kumar Verma, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Reply under the signature of Inspector Parveen Duggal of PS Subzi Mandi filed.

Report of Jail Authority also received.

However, it is revealed from record that the present bail application filed through pdf, is completely unsigned.

On request of counsel of applicant, he is allowed to file scanned copy of signed bail application in pdf form at designated e-mail during the course of the day and in case same is so done, then AO (J) is directed to place the same for hearing before the Court on the next date.

The present bail application is directed to be listed before Court concerned on 01.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.170/19
PS:Lahori Gate
U/s 307 IPC
State Vs. Zuhaid Ahmed

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls, either physically or through VC.

It is already 3.00 pm now.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Record shows that none has appeared on behalf of applicant/ accused even on the last date of 22.05.2020.

It appears that the applicant is not interested to pursue the present bail application. Consequently, the bail application is dismissed in default.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.354/16
PS:ODRS
U/s:394/397 IPC
State Vs. Abdul Jabbar

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused, which has been moved through DSLSA.

The present application has been produced before this Court; in view of order dated 28.05.2020 passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, THC, Delhi, whereby it has been observed that the present application does not fall under the criteria given by Hon'ble Delhi High Court.

Considering the fact that none has appeared on behalf of DSLSA, the present bail application stands adjourned to 02.06.2020 for arguments before concerned Court.

Ld. Secretary, DSLSA, Central District may be informed about the present proceedings, with request to depute Legal Aid Counsel to advance arguments in this matter on the next date.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.17/20
PS:Darya Ganj
U/s:392/394/411/34 IPC
State Vs. Mohd. Nazim

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused, which has been moved through DSLSA.

The present application has been produced before this Court, in view of order dated 28.05.2020 passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, THC, Delhi, whereby it has been observed that the present application does not fall under the criteria given by Hon'ble Delhi High Court.

Considering the fact that none has appeared on behalf of DSLSA, the present bail application stands adjourned to 02.06.2020 for arguments before concerned Court.

Ld. Secretary, DSLSA, Central District may be informed about the present proceedings, with request to depute Legal Aid Counsel to advance arguments in this matter on the next date.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.84/19
PS:IP Estate
U/s 420/467/468/471/120B IPC
State Vs. Ajij @ Azaz

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Amrish puri is present on behalf of IO.
Sh. Puneet Kumar Jain-Advocate for complainant.
Sh. Maninderjeet Singh and Sh. Udit Gupta, Ld. Counsels for
the applicant/ accused.

This is an application seeking restoration of previous
anticipatory bail application of applicant/ accused which was dismissed in
default on 22.05.2020.

Part submissions heard. Perused.

After addressing brief arguments, ld. Counsel for applicant/
accused seeks permission to withdraw the present application without
prejudice to the right of applicant to move appropriate petition before
appropriate forum in accordance with law. His statement in this regard has
been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with
liberty as prayed.

Copy of this order be given dasti to ld. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.84/19
PS:IP Estate
U/s 420/467/468/471/120B IPC
State Vs. Sukha @ Imran Khan

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Amrish puri is present on behalf of IO.
Sh. Puneet Kumar Jain-Advocate for complainant.
Sh. Maninderjeet Singh and Sh. Udit Gupta, Ld. Counsels for
the applicant/ accused.

This is an application seeking restoration of previous anticipatory bail application of applicant/ accused which was dismissed in default on 22.05.2020.

Part submissions heard. Perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present application without prejudice to the right of applicant to move appropriate petition before appropriate forum in accordance with law. His statement in this regard has been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.84/19
PS:IP Estate
U/s 420/467/468/471/120B IPC
State Vs. Fazar Mohd.

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Amrish puri is present on behalf of IO.
Sh. Puneet Kumar Jain-Advocate for complainant.
Sh. Maninderjeet Singh and Sh. Udit Gupta, Ld. Counsels for
the applicant/ accused.

This is an application seeking restoration of previous anticipatory bail application of applicant/ accused which was dismissed in default on 22.05.2020.

Part submissions heard. Perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present application without prejudice to the right of applicant to move appropriate petition before appropriate forum in accordance with law. His statement in this regard has been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Vikrant Chowdhary, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Scanned copy of reply under the signature of Inspector Rupesh Kumar Khatri of PS Civil lines filed. However, the said reply is silent as regards the previous involvement of present applicant in any other case.

Having heard the submissions made by Id. Counsel of applicant/ accused, issue notice of application to State for next date.

The present application is moved by relying upon the recommendations made by High Powered Committee in Minutes dated 18.05.2020.


In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC since 16.11.2016 i.e. for a period of more than two years, **let the report of IO/ SHO be called on the following points:-**

1. Report regarding previous Conviction, if any of applicant/ accused; and
2. Whether the applicant/ accused is previously involved in any other case or not.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 30.05.2020.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.142/17
PS:Lahori Gate
U/s 395/397/412/34 IPC & 25 Arms Act
State Vs. Bijender @ Birju

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Sunil K. Choudhary, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice of the application to IO/ SHO with direction to file the report on the following points:-

1. Report regarding previous Conviction, if any of applicant/ accused; and
2. Whether the applicant/ accused is previously involved in any other case or not.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 29.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.79/18
PS:Burari
U/s 302/201/34 IPC
State Vs. Ranjit

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Paramjeet, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The application moved in pdf form and which is listed for hearing before the Court today, is completely unsigned.

At this stage, Id. Counsel of applicant/ accused has filed signed bail application on record.

Reply under the signature of Inspector Ashok Kumar of PS Burari filed.

Heard. Perused.

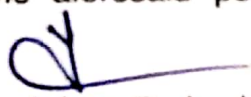
Having heard the submissions made by Id. Counsel of applicant/ accused, issue notice of application to State for next date.

The present application is moved by relying upon the recommendations made by High Powered Committee in Minutes dated 18.05.2020.

In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC since 17.02.2018 i.e. for a period of more than two years, **let the report of concerned Jail Superintendent be also called on the following points:-**

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 01.06.2020.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.27/20
PS:Subzi Mandi
U/s 365/376 IPC
State Vs. Sahil

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/W-SI Rachna is present.
Sh. Jaiveer Choudhary, Ld. Counsel for the applicant/ accused.


This is an application seeking restoration of previous anticipatory bail application of applicant/ accused which was dismissed for non-prosecution on 23.05.2020.

Part submissions heard. Perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present application without prejudice to the right of applicant to move appropriate petition before appropriate forum in accordance with law. His statement in this regard has been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.329/18
PS:Sarai Rohilla
U/s 392/397/302/411/34 IPC & 25/27 Arms Act
State Vs. Rohit

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Vikrant Chowdhary, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice to concerned IO/ SHO with directions to file the reply through prescribed mode in terms of relevant circular/ guidelines issued by Ld. District & Sessions Judge (HQ) for next date.

Put up for consideration on 30.05.2020.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.141/15
PS:Daryaganj
U/s 302/201 IPC
State Vs. Pooja Gupta

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Vikrant Chowdhary, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

At the very outset, Id. Counsels for applicant/ accused seeks permission to withdraw the present bail application as it is submitted that the present applicant has already been granted interim bail on 27.05.2020, in similar bail application moved through DSLSA. His statement has been recorded in this regard on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/
accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.213/18
PS:Lahori Gate
U/s 392/412/120B/34 IPC
State Vs. Hari Ram

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Rahul, Ld. Counsel for the applicant/ accused.

This is an application for seeking correction in bail order dated 23.05.2020 moved on behalf of applicant /accused.

Heard on the application. Perused.

Ld. Counsel of applicant/ accused submits that inadvertently in the bail order, the FIR number has wrongly been typed as 231/18 instead of FIR No.213/2018, due to which the applicant/ accused could not furnish bail bonds and is still languishing in Jail.

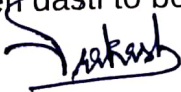
Ld. Counsel of applicant/ accused further submits that on the basis of instructions received from Parokar of applicant/ accused that accused/ applicant is not an accused in case FIR No.231/18 of PS Lahori Gate and he wants to give his statement. His statement is recorded separately in this regard.

Naib Court of Prosecution Branch has informed the Court that as per telephonic enquiry made by him from HC Jagbir MHC (R) of PS Lahori Gate, the present applicant is not an accused in case FIR NO.231/18 of PS Lahori Gate.

In view of the aforesaid facts and circumstance, the statement of counsel of applicant/ accused and the discussion made herein above, it is hereby verified that the FIR number mentioned in bail order dated 23.05.2020 passed by the Court of Ms. Neelofar Abida Parveen, Ld. ASJ, Central THC, Delhi shall be read as 213/18 of PS Lahori Gate instead of FIR NO. 231/18 as mentioned therein. The present order shall from part of order dated 23.05.2020. With these directions, the application in hand stands disposed off.

Attested copy of this order be sent to concerned Jail Superintendent for information.

Another copy of this order be given dasti to both the sides.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.110/15
PS:Lahori Gate
U/s 395/397/412 IPC r/w Sec. 25/54/59 Arms Act
State Vs. Satpal

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Subhash Chauhan, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of bail application filed, which is found to be quite vague.

Issue notice to IO/ SHO with direction to appear along with detailed reply specifying the evidence collected during investigation and the role of present applicant/ accused allegedly played in the commission of alleged offences, for next date.

The present bail application is directed to be listed before Court concerned on 30.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.222/20
PS:Burari
U/s 33/38/58 D. Ex. Act
State Vs. Rohit

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Ashish Rohilla,Ld. Counsel for the applicant/ accused.

This is an application u/s 438 Cr.PC seeking anticipatory
bail moved on behalf of applicant /accused.

Reply of bail application filed.

At request of Id. Counsel of applicant/ accused, put up
before concerned Court on 29.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.303/14
PS:Subzi Mandi
U/s 303/307/120B/34 IPC
State Vs. Vikrant @ Sagar

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Hemant Gulati, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Report of Jail Authority in terms of last order, received.

Despite specific directions issued vide order dated 27.05.2020, the report of IO regarding verification of medical documents of the mother of applicant, has not been received for today.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice to concerned IO/ SHO with directions to file the reply in terms of order dated 27.05.2020, through prescribed mode in terms of relevant circular/ guidelines issued by Ld. District & Sessions Judge (HQ) for next date.

Put up for consideration on 29.05.2020.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No. Not known
PS: Gulabi Bagh
U/s Not known
State Vs. Himanshu

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
W/SI Uma of PS Gulabi Bagh is present and has filed reply to
the application.
Sh. Gurnam Singh- Advocate for applicant.

This is an application u/s 438 Cr.PC seeking anticipatory bail
moved on behalf of applicant.

Part submissions heard. During the course of submissions,
W/SI Uma submits that she is conducting enquiry with regard to complaint
received vide DD No. 33B at PS Gulabi Bagh. However, she seeks time to
produce copy of said complaint.

Counsel for applicant states at Bar that as per his instructions,
the applicant is ready to join the enquiry. After taking instructions, he submits
that applicant shall join the enquiry with Enquiry Officer on 01.06.2020 at
4.00 pm. He may do so in accordance with law.

Enquiry Officer is directed to file fresh status report before the
Court on next date.

At request, put up on 03.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.799/14
PS:Daryaganj
U/s 303/404/201/34 IPC
State Vs. Devender Kumar @ Sanjay

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Jagbir Singh is present on behalf of IO.
Sh. Anurag Jain, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Reply of IO already filed.

Counsel of applicant/ accused states at Bar that copies of medical papers of mother of applicant/ accused have already been supplied to IO and he has filed copies thereof on record today.

SI Jagbir Singh seeks atleast three days time to verify the said documents as he informs that said documents pertain to six different hospitals situated at different locations in Delhi.

Considering the aforesaid submissions made, request is allowed.

Let the relevant medical papers be got verified and report in this regard be filed on the next date.

In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC for a period of more than two years, **let the report of concerned Jail Superintendent be also called on the following points:-**

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on
01.06.2020.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi

FIR No.209/17
PS Karol Bagh
U/s 380/392/395/397/482/452/419/120B/34 IPC
State Vs. Narender @ Sunny

28.05.2020

Present: Sh. Balbir Singh-Ld, Addl. PP for the State,
Sh.J.P. Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.


Reply of bail application filed.

Heard on the bail application. Reply perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file fresh application, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.772/15
PS:Timarpur
U/s U/s 354/354B/376D IPC
& Sec.6/10 POCSO Act
State Vs. Shankar Dass (Sunil)

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Ikraav Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Submission heard. Record perused.

Issue notice of the application to State as well as to Victim through IO and IO be called along with report for next date.

The present bail application is directed to be listed before Court concerned on 01.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.772/15
PS:Timarpur
U/s 354/354B/376D IPC
& Sec.6/10 POCSO Act
State Vs. Shankar Dass (Sunil)

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Ikraav Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Heard on the bail application. Record perused.

Id. Counsel of applicant/ accused states at Bar that the present application was allowed vide order dated 11.05.2020 passed by the Court of Ms. Neelofar Abida Parveen-Ld. ASJ, Central, THC, Delhi, whereby the present application was granted interim bail of five days. He has pointed out that due to some kind of ambiguity, the present applicant/ accused could be released only on 15.05.2020 and after availing the period of interim bail, he surrendered himself before the Jail Authority on 19.05.2020 and is presently in judicial custody.

The aforesaid submission to the extent that applicant/ accused was granted interim bail of five days vide order dated 11.05.2020 and some kind of confusion having arisen, stands borne out from the record.

Keeping in view of the fact that the present application already stood disposed off, no further direction is called in the present proceedings henceforth. However, the present proceedings are directed to be tagged with the application seeking grant/ extension of interim bail which is also listed for hearing for today.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.339/16
PS:Darya Ganj
U/s 392/395/397/411/34 IPC
& 25/27 Arms Act
State Vs. Rahul Sharma (Noori)

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Jagbir Singh is present.
Sh. Sharad Malhotra and Sh. Harshit Chopra, Ld. Counsels for
the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

At the very outset, Id. Counsels for applicant/ accused seeks
permission to withdraw the present bail application as it is submitted that the
present applicant has already been granted interim bail on 23.05.2020, in
similar bail application moved through DSLSA. Statement of Sh. Harshit
Chopra has been recorded in this regard on the first page of the present bail
application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.339/16
PS:Darya Ganj
U/s 392/395/397/411/34 IPC
& 25/27 Arms Act
State Vs. Rahul Sharma (Noori)

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Jagbir Singh is present.
Sh. Sharad Malhotra and Sh. Harshit Chopra, Ld. Counsels for
the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

At the very outset, Id. Counsels for applicant/ accused seeks
permission to withdraw the present bail application as it is submitted that the
present applicant has already been granted interim bail on 23.05.2020, in
similar bail application moved through DSLSA. Statement of Sh. Harshit
Chopra has been recorded in this regard on the first page of the present bail
application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.362/15
PS:Karol Bagh
U/s 419/420/468/471 IPC
State Vs. Amit Kumar Singh

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Sandeep Mishra, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Heard on the bail application. Record perused.

It is informed that another similar bail application u/s 439 Cr.PC moved on behalf of present applicant/ accused in this very case, is also listed for hearing today.

Ld. Counsel for applicant/ accused fairly seeks permission to withdraw the present bail application without prejudice to his right to pursue the other application moved subsequently. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020

FIR No.362/15
PS:Karol-Bagh
U/s 419/420/467/468/471/34 IPC
State Vs. Amit Kumar Singh

28.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Sandeep Mishra, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

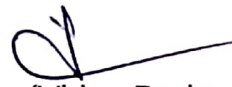
Part arguments heard.

During the course of arguments, it is argued by Id. Counsel of applicant/ accused that his wife is in family way. He has filed copy of ultrasound report of wife of applicant/ accused. The said copy is illegible.

On request, Id. Counsel of applicant is allowed to submit legible copies of relevant medical papers in this regard in PDF form to the Registry during the course of the day. If, it is so done then copies thereof are directed to be sent to concerned IO/ SHO with directions to verify the same and to submit the report before the Court on next date.

In the meantime, notice be also issued to IO with directions to personally appear along with police file for next date.

The present bail application is directed to be listed before Court concerned on 03.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
28.05.2020